

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.207/TT/2012

Date:16.9.2013

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff of assets under Common Scheme for 765 KV Pooling Stations and Network for NR, Import by NR from ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in NR

Sir,

I am directed to refer to your petition on the subject mentioned above, and to request you to furnish following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 1.10.2013:-

- a) In accordance with Form-5C, the execution of work of above mentioned assets is given below:

S No	Assets	Date of Award of Work	Date Scheduled of work as per form-5C	of Completion	Actual DOCO	Delay (in execution of work by the contractor)
1	Asset-I : 765 kV, 240(3x80) MVar Bus Reactor-II along with associated bays at 765/400 kV Ballia S/S	08.03.10	08.10.2011 01.11.2011	say	01.04.12 (Actual)	5 months
2	Asset-II : 765 kV 330 MVar (3x110) Bus Reactor along with associated bays at 765/400/220 kV Fatehpur S/S	22.2.10	22.10.2011 01.11.2011	say	01.04.12 (Actual)	5 months
3	Asset- III : 765 kV 3 x 80 MVar Bus Reactor at Lucknow along with associated bays	22.02.10	22.10.2011 01.11.2011	say	01.06.12 (Actual)	7 months
4	Asset- IV : 400 kV 125	22.10.08	22.06.2010	say	01.06.12	23 months

	MVAR Bus Reactor-III along with associated bays at 765/400 kV Agra (Augmentation) S/S		01.07.2010		(Actual)	
5	Asset- V : 400 kV 125 MVAR Bus Reactor-II along with associated bays at 765/400 kV Agra (Augmentation) S/S	29.01.10	29.07.2011 01.08.2011	say	01.06.12 (Actual)	22 months
6	Asset- VI : 400 kV 125 MVAR Bus Reactor-III at Ballia S/S along with associated bays (Augmentation of 400 kV to 765 kV)	22.10.08	22.06.2010 01.07.2010	say	01.06.12 (Actual)	23 months

But, the Actual DOCO of the assets is **1.4.2012 and 1.6.2012**. Reasons for delay by the contractor and penalty imposed, if any, on the contractor may be given;

- b) The cost estimates at FR stage are found to be very high as compared to actual cost. Detailed computation of FR estimates including the details of Assets (name of assets/equipment/date of order/ quantity and value) which were considered for preparing the basis of estimates may be submitted and the price levels at which these estimates were prepared. The indices at the time of preparation of FR, at the time of order and at the time of COD may be submitted;
- c) In Form-5B, there is a variation in cost of '**Land**' for Asset-IV and Asset-V. The documentary proof of actual cost paid for the land may be submitted;
- d) The technical justification of different ratings of 80 MVAR, 110 MVAR and 125 MVAR reactors at different sub-stations may be given.

Yours faithfully,

(P.K. Sinha)
Assistant Chief (Legal)